

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT NEW DELHI**

ORIGINAL APPLICATION NO. 954 OF 2018

IN THE MATTER OF:

JANG SINGH..... Applicant

-VERSUS-

STATE OF UTTAR PRADESH..... Respondent

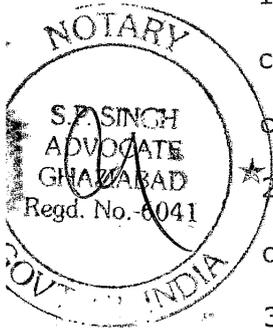
AFFIDAVIT

AFFIDAVIT OF SHAILENDRA KUMAR SINGH S/O LATE. SHRI RAGHAV SINGH, AGED ABOUT 44 YEARS, PRESENTLY POSTED AS ADDITIONAL DISTRICT MAGISTRATE, CITY, GHAZIABAD, UTTAR PRADESH

1. That I am presently posted as detailed above and well conversant with the facts of the present case and as such competent to depose this affidavit before this Tribunal.

2. That the accompanying application has been drafted by our counsel upon my instructions.

3. That the contents of the accompanying application are true and correct and nothing material has been concealed there from and I approve of the same to be true and correct.



DEPONENT

VERIFICATION:

Verified on solemn affirmation at Ghaziabad on this 16 day of October, 2019, that the contents of the foregoing affidavit are true and correct to the best of my knowledge based on record and no part of it is false and nothing material has been concealed.

ATTESTED

S. No. 1..... Dated 16-10-2019
Certified that Documents Affidavit Shri. Shailendra Kumar Singh
Identified by Shri. S.P. Singh

Suman Pal Singh
16-10-2019
SUMAN PAL SINGH
Notary, Ghaziabad

DEPONENT

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INDEX

S.No	Particulars	Page No.
1.	Status Report on Behalf of District Magistrate Ghaziabad	

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Dated: 16.10.2019

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IN THE MATTER OF:

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STATUS REPORT ON BEHALF OF DISTRICT MAGISTRATE,
GHAZIABAD.

RESPECTFULLY SHOWETH: -

1. That the captioned application is pending adjudication before this Hon'ble Tribunal. This Hon'ble Tribunal vide order dt. 02.01.2019, directed the District Magistrate, Ghaziabad to submit factual and action taken report as to whether the dumping ground allotted is as per the sitting rules.

2. That it is submitted that in respect of Solid waste disposal, it is to inform that as per point no.15 of Solid Waste Management-2016(Rules) issued vide notification dated 08.04.2016, of Ministry of Environment, Forests and Climate change, GOI (Environment Protection Act,1986), the complete Solid Waste disposal of the city is to be done by the Ghaziabad Municipal Corporation. As per the MOU signed between the Govt. of Uttar Pradesh and Netherlands, GMC is segregating the waste and is under the process of installing a Solid Waste Management Plant at Galand, Hapur under PPP model. In this regard, Ghaziabad Development Authority(GDA), via developers of integrated township / Hi-Tech City, has made a

provision for 35 Acres of land, out of which 29.9230 acres of land has already been transferred to Ghaziabad Municipal Corporation(GMC). Process for transfer of rest of the land is under progress. Upon setting up of Solid Waste Management Plant and being made operational, the entire waste lying in Indirapuram is proposed to be transferred to this plant for disposal.

3. That for door to door collection of waste and sweeping of roads, it is to be informed that in Indirapuram Scheme Sweeping, door to door collection of waste of entire Indirapuram area on boot basis, which includes sweeping of roads, shoulder footpaths etc of Indirapuram area and its scientific handling, storage and transportation to the designated waste processing disposal site(Galand, Hapur), Ghaziabad Development Authority, GDA has entered into a contract with M/S Nature Green Tools and Machines Pvt. Ltd. The firm has started the work since 8th June,2019.

4. That the existing dumping ground at Shakti Khand-4, Indirapuram is 400m away from the residential area and 700m away from the DPS and Jaipuria Institute of Management.

5. That it is pertinent to mention that keeping the planned development of Ghaziabad and anticipating its population till 2021, in the Master Plan2021 for Ghaziabad, land has been reserved for Sewage Treatment Plan, Management of Solid Waste , Educational Institutions, Electric Sub Station, Industrial, Commercial, residential open spaces etc. In view of the above, in the master plan 2021,

land has been reserved by Ghaziabad Development Authority(GDA) for Sewage Treatment Plant, Water Treatment Plant and Management of Solid Waste in Shakti Khand-4 of Indirapuram Scheme. Hence Sewage treatment plant has been constructed on a part of this reserved land, which is functional and the remaining piece of land is being used for collection of waste as proposed in the master plan.

Also, as per the house building Development Rules 2008(amended in 2016), the layout is to have provision for community services and other usages/ activities with provision of one waste collection space per 500 people. Therefore, Indirapuram scheme, as per Master Plan 2021, has reserved places for Sewage Treatment Plant, Water Treatment Plant and Solid Waste Disposal and hence accordingly a part of Shakti Khand-4 is being used for waste collection as per plan.

6. That in compliance of order dated 28.05.2019, it is submitted that the authority has taken following actions:

a.) Construction of boundary wall to keep off domestic animals(Cows) around the temporary dumping ground. Two sides of the dumping ground already had existing boundary wall and third side has Sewage Treatment Plant.

b.) Keeping in mind the beautification of the dumping ground, fitment of GI Sheets above boundary wall is in progress, photographs of the work in progress are attached.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to take on record the Status Report.

Respondent

Through

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Dated: 16.10.2019